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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 395/2020

LIVING MEDIA INDIA LIMITED & ANR. Plaintiffs

Through: Mr. Rahul Beruar & Ms. Jyotsana
Sinha, Advocates

Versus

WWW.NEWS-AAJTAK.CO.IN & ORS. Defendants

Through: Nemo.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

% **O R D E R**
06.09.2021

I.A. 11218/2021 (u/O I Rule 10 (2) CPC)

1. Present application has been preferred by the petitioner is seeking impleadment of defendants No. 9 to 36 as also extension of interim injunction order against these defendants from infringing plaintiffs'

registered trade mark "Aaj Tak"





. A prayer is also made to direct defendant No.2 and proposed defendants No.13, 16 and 26 to suspend the domain name registration of the proposed defendants website Nos. 9, 10, 11, 12, 14, 15 and 17 and web/-platforms under proposed defendants No. 18 to 26 and 27 to 36.

2. Upon hearing, this Court is of the opinion that proposed defendants No. 9 to 12, 14, 15, 17 to 25 and 27 to 36 as well as proposed defendants No.13, 16 and 26 are also necessary party for just adjudication of this case and if they are not impleaded, *prima facie* it shall amount to immense loss of goodwill and reputation on account of the unlawful activities of these proposed defendants.

3. In view of the above, the present application is allowed and defendants mentioned at Serial No. 9 to 12, 14, 15, 17 to 25 and 27 to 36 as well as defendants No.13, 16 and 26 in the Amended Memo of Parties annexed to this application, are impleaded in the present case.

4. Upon plaintiff taking steps, let notice of the application be issued to the afore-noted defendants by all prescribed modes, including e-mail and *dasti*, returnable on the date fixed i.e.18.10.2021.

5. Till the next date of hearing, the interim injunction order dated 24.09.2020 shall also imply upon defendants No. 9 to 12, 14, 15, 17 to 25 and 27 to 36 as well as proposed defendants No.13, 16 and 26. Accordingly, defendant No.2 as well as defendants No.13, 16 and 26 are directed to block/suspend the websites /domain names/ web platforms pertaining to defendants No. 9 to 12, 14, 15, 17 to 25 and 27 to 36.

6. Provisions of Order XXXIX Rule 3 of the Code of Civil Procedure, 1908 (CPC) be complied forthwith.

SURESH KUMAR KAIT, J

SEPTEMBER 06, 2021

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